

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 107
CP(IB) 35 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

Shriram Makadu Chitte & Ors
V/s
Sunshine Hi-Tech Infracon Ltd

.....Applicant

.....Respondent

Order delivered on ..21/06/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Mr. Sunil Bhavsar
For the IRP/RP :
For the Respondent :

ORDER

In view of the office order dated 19.04.2021 regarding sharp increase in Covid-19 cases throughout the Country. It has been decided to take up only urgent matters through Video Conference w.e.f. 20.04.2021 at all NCLT Benches, hence, this matter is adjourned.

Matter stands adjourned to 26.07.2021

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B. GOSAVI)
MEMBER (JUDICIAL)

Sweta